

2.8.2017

For Applicant: Proxy counsel for Sri Mayankar Singh

For Respondents: Sri Rajendra Singh

Compliance report has been filed by the respondents whereby benefits of the judgment and order have been provided to the applicant. Liberty is granted to the applicant that in case any part of the order has not yet been complied with, he ^{can} moves an appropriate application for execution of that part of the order.

With these observations, the Contempt petition is dismissed. Notices issued to the respondents shall stand discharged.

lrbh
(Dr. Nandita Chatterjee)
Member (A)

Girish/-

VCG
(Justice V.C. Gupta)
Member (J)

copy of order
recd 02-8-17
acknowledged on
03-8-17